

GOVERNMENT OF HARYANA  
STATE DISASTER MANAGEMENT AUTHORITY  
CHANDIGARH

No. DMC-SPO-2020/5177

Dated: 14<sup>th</sup> April, 2020

ORDER

On 24<sup>th</sup> March, 2020, the National Disaster Management Authority directed the Ministries/Departments of Government of India, State Governments and State Authorities to take measures for ensuring social distancing so as to prevent the spread of COVID 19 in the country. These measures were to be in force for a period of 21 days w.e.f. from 25<sup>th</sup> March 2020 to 14<sup>th</sup> April, 2020. Detailed guidelines and addenda were issued by National Executive Committee from time to time under section 10(2)(1) of the Disaster Management Act 2005.

Whereas, the National Disaster Management Authority vide order bearing No. 1-137/2018-Mit-II (FTS-10548) dated 14<sup>th</sup> April, 2020, in exercise of powers under section 6(2)(i) of the Disaster Management Act 2005, directed the Ministries/Departments of Government of India, State Governments and State Authorities that strict social distancing measures need to be implemented for a further period upto 3<sup>rd</sup> May, 2020 to contain the spread of COVID 19. It has been further directed that the guidelines/orders issued by National Executive Committee shall continue to be applicable throughout the country. The order of NDMA dated 14<sup>th</sup> April, 2020 has been conveyed to the States by the NEC vide No. 40-3/2020-DM-1(A), dated 14<sup>th</sup> April, 2020 wherein it has been directed to implement lockdown measures to contain the spread of COVID 19 for a period of 21 days i.e. upto 3<sup>rd</sup> May, 2020.

Whereas, in the exercise of powers conferred by section 22(2)(h) of the Disaster Management Act 2005, the Haryana State Executive Committee hereby directs that lockdown and social distancing measures shall be implemented within the state of Haryana for a further period upto 3<sup>rd</sup> May, 2020 to contain the spread of COVID 19. In this regard the guidelines/orders issued by National Executive Committee shall continue to be applicable throughout the territory of State of Haryana.



Chief Secretary-cum-Chairperson  
Haryana State Executive Committee